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R.5

18.12.1992

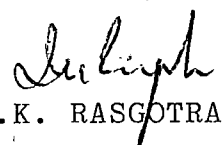
O.A 2347/90

Present : Shri A.S. Grewal; Counsel
for the Petitioner.

Ms Geeta Luthra, Proxy Counsel
for Shri D.N. Goburdhun,
Counsel for the Respondents.

Shri A.S. Grewal, Ld Counsel for the petitioner submitted that Respondents vide Order dated 9.11.1992 passed on the revision application of the petitioner have set-aside the order of dismissal from service and awarded him punishment of forfeiture of service. In the circumstances, the petitioner continues to remain in service. He would, therefore, be entitled to remain in the quarter which is under his occupation. In these circumstances, the petition has become infructuous. The Ld counsel, therefore, prayed for withdrawal of the petition. The petition accordingly is dismissed as withdrawn.

Copy of the order be furnished to both the parties.


(I.K. RASGOTRA)
MEMBER (A)